

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-105
IB-718/ND/2022
New IA/3385/2024

IN THE MATTER OF:

Union Bank of India

.....Applicant

Vs.

I World Business Solution Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 05.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the IRP : Mr. Atul Bhatia, Adv.

ORDER

New IA/3385/2024:-

This is an application for placing on record the consent form and the valid AFA in terms of order dated 04.06.2024. Heard the submission made by Ld. Counsel on behalf of the Applicant. The consent form of the IRP and valid AFA is taken on record with just exceptions. The present application i.e. New IA/3385/2024 is **disposed of**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)